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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 927/2023

AJAY KUMAR NAYYAR ..... Petitioner

Through: Mr. Nipun Katyal, Adv.

versus

STATE NCT OF DELHI & ANR. .... Respondent

Through: Mr. Ajay Vikram Singh, APP

Mr. Mukesh Gupta, Mayank Ahuja

SI Amit Kumar, PS Crime Branch

**CORAM:**

**HON'BLE MR. JUSTICE JASMEET SINGH**

**ORDER**

% **24.03.2023**

1. This is an application seeking grant of interim bail for a period of 10 days to the applicant in the FIR No. 215/2021 dated 02.11.2021 registered at PS Crime Branch under Section 419/420/120B/34 IPC.
2. The present interim bail application is predicated on the ground that the father of the applicant is severely unwell and needs medical treatment. The application also states that the applicant needs to arrange funds for education of his minor child.
3. A status report has been filed, wherein it has been stated that as per Doctor's report, the father of the applicant was discharged from hospital on 10.03.2023 in a stable condition with advise and medications. The patient was also advised for review after 1 week of OPD. However, the patient did not visit the hospital for follow-up.
4. In addition, it has also been stated that wives of both the applicant and co-accused, namely, Mr .Raj Kumar Nayyar stay at the father's house at A-363-B/ Chattarpur Extension, Phase-2, Delhi to look after the applicant's father.



5. In the present case, the allegations against the applicant are of cheating of Rs. 3.9 crores from the complainant.
6. The applicant had an earlier FIR No. 566/2020 registered at PS Moti Nagar against him, wherein the applicant was alleged to have cheated another person of Rs. 75 lakhs. He was granted bail and during the period of bail, he has again committed the second offence of cheating for which the present FIR has been registered. Hence, the applicant misused the liberty of bail granted earlier and committed a similar offence while on bail.
7. As regards arranging funds for the education of the child is concerned, the wife of the applicant is available to take care of the same.
8. In this view of the matter, I am not inclined to entertain the present bail application and the same is dismissed.
9. The status report as well as the reply of the complainant are taken on record.
10. *Dasti.*

**JASMEET SINGH, J**

**MARCH 24, 2023 / (MS)**

*Click here to check corrigendum, if any*